



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, डिसेंबर २९, २००६ / पौष ८, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Fiscal Responsibility and Budgetary Management (Amendment) Act, 2006 (Mah. Act No. XLII of 2006) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLII OF 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 29th December 2006.).

An Act to amend the Maharashtra Fiscal Responsibility and Budgetary Management Act, 2005.

WHEREAS it is expedient to amend the Maharashtra Fiscal Responsibility and Budgetary Management Act, 2005, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-sixth of the seventh Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Fiscal Responsibility and Budgetary Management (Amendment) Act, 2006. Short title.

Amendment of section 3 of Mah. XVI of 2005. 2. In section 3 of the Maharashtra Fiscal Responsibility and Budgetary Management Act, 2005 (hereinafter referred to as "the principal Act"), in sub-section (1), for the portion beginning with the words "The State Government" and ending with the words "grants, namely :—" the following shall be substituted, namely :—

"The State Government shall lay, in the Budget Session of each financial year, before both Houses of the State Legislature, the following statements of fiscal policy, namely :—".

Amendment of section 4 of Mah. XVI of 2005. 3. In section 4 of the principal Act, in sub-section (2), for the portion beginning with the words "at the time" and ending with the words "for grants," the words, brackets and figures "at the time of laying the fiscal policy statements referred to in sub-section (1) of section 3," shall be substituted.